

F. No.44 (10)/2006-Judl.
Government of India
Ministry of Law & Justice
Department of Legal Affairs
Judicial Section

New Delhi, the 10th September, 2007

Office Memorandum

It has been observed that some of the Central Government Counsel have been using “**State Emblem of India**” on their letterheads, visiting cards, stationery etc. The Ministry of Home Affairs have clarified that the “**State Emblem of India**” is the “**official seal of the Govt. of India**” and its use by private individual/organization is prohibited under The State Emblem of India (Prohibition of Improper Use) Act, 2005. Since the **Government Counsel are not permanent Government Officials** and are engaged for a specific period only, they are not entitled to use the State Emblem of India on their stationery, visiting cards, etc.

2. All the Assistant Solicitors General of India, Central Government Standing Counsel, Senior/Additional Central Government Counsel, Central Government Counsel, Standing/Additional Standing Government Counsel and Panel Counsel are, therefore, directed **not to use the State Emblem of India on their stationery, visiting cards, etc.**

3. These instructions may also be brought to the notice of all concerned for compliance.

4. This issues with the approval of Hon'ble Law Minister



(M.A. Khan Yusufi)

Joint Secretary & Govt. Counsel to the Government of India

To:

1. Assistant Solicitors General of all High Courts.
2. All Senior Central Government Standing Counsel of CAT Benches
3. All Panel Counsel of Supreme Court (Through Central Agency Section)
4. All Standing/panel Counsel of Delhi High Court (Through Litigation (HC) Section)
5. All Panel Counsel of Bombay High Court (Through Branch Sectt., Mumbai)
6. All Standing/Additional Standing Government Counsel of District and Subordinates Courts, Delhi/New Delhi. (Through Lit (LC) Section).
7. Standing Government Counsel in different Distt. Courts of the country.
8. In-charge, Central Agency Section (with 100s/copies)
9. In-charge Litigation (HC) Section (with 100s/copies)
10. In-charge, Litigation (LC) Section (with 100s/copies)
11. In-charge, Branch Sectt, Mumbai, Kolkata, Chennai, Bangalore (with 50 s/copies)
(O.L. Unit, Departmental of Legal Affairs for Hindi translation of this O.M.)